

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-1113(ND)/2018

In the matter of:

RJ Sales Corporation

....**Applicant**

Vs.

EFS Facilities Services (India) Pvt. Ltd.

....**Respondent**

Under Section: 9 of IBC, 2016.

Order delivered on 04.09.2018

CORAM

**MS. INA MALHOTRA,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Nikhil Verma, Adv. with
Mr. Rishabh Jain, Adv.

For the Respondent :

ORDER

The present application has been filed in the name of business viz. RJ Sales Corporation. It is submitted that the same is the sole proprietorship concern of Mr. Rohit Gupta. He however, is not a party before us. This is surmountable defect. Learned counsel for the applicant seeks some time to amend his petition. Be listed for further consideration on 12.09.2018.

Mukesh

**Sd/-
(MS. INA MALHOTRA)
MEMBER (JUDICIAL)**